

# High Court of Judicature at Patna

## LAW ASSISTANT EXAMINATION, 2022

[Advertisement No. PHC/LA-01/2022]

### NOTICE

No.- PHC/LA-01/2022/02/Accounts (Estt.)

Dated: 14<sup>th</sup> Dec. 2022

This is for information of all concerned that written examination comprising Multiple Choice Question based Objective Test for the **Law Assistant Engagement Examination, 2022** (under **Advertisement No. PHC/LA-01/2022**) was held on **04.12.2022 (Sunday)** in single shift at **Patna**.

The Provisional Answer Keys for both Series-A & Series-B (**Annexure-I**) are being published on the official website of the High Court i.e. [www.patnahighcourt.gov.in](http://www.patnahighcourt.gov.in) on **15.12.2022**.

Any candidate who appeared in the said examination held on 04.12.2022 and wishes to make any objection/clarification etc. regarding any provisional Answer Key, he/she may submit request through e-mail ([selectionlaphc@gmail.com](mailto:selectionlaphc@gmail.com)) till **21.12.2022 (11:55 P.M.)** in the prescribed pro-forma (**Annexure-II**) with scanned copy of authentic reference/source on the basis of which objection has been raised by the Candidate quoting the Name, Author(s), Publication, Year of Publication, Page No. and Para No. of the Authentic & Standard Text Book. Objections received within aforesaid time and in aforesaid mode will only be taken into consideration. However, any objection/ clarification received without any authentic proof/source or any objection/clarification received after aforesaid stipulated period/time shall not be entertained/ considered on any ground whatsoever and shall stand rejected without assigning any reason.

Objections received in aforesaid manner within prescribed time limit alongwith copies of the authentic source/reference/document will be considered and the provisional Answer Key shall be finalized and used as Key/Model Answer for the generation of result of the Law Assistant Engagement Examination, 2022. After declaration of result, no representation regarding Question/ final Model Answer, shall be entertained on any ground and shall stand rejected without assigning any reason. In case no objection is received within prescribed time, then the proposed model answer key shall be treated as final and result will be generated accordingly.

Candidates are required to pay a sum of ₹ 50/- (Rupee Fifty Only) for each question challenged. This fee shall be non-refundable. The requisite fee is required to be paid through Demand Draft in the Name of Registrar General, Patna High Court payable at Patna and to be sent through Registered Post/Speed Post to "**The Registrar General, Patna High Court, Bailey Road, Patna-800028**". Any objection received without Demand Draft and not in prescribed pro-forma (Annexure-II) shall stand rejected.

The decision of the High Court of Judicature at Patna on the objections shall be final and no further correspondence shall be entertained in this regard.

The candidates are advised to keep visiting the Court's website regularly for further details/updates.

By order of the Court



Registrar General

## Annexure-I

Series (A)			
Question No.	Correct Response	Question No.	Correct Response
1	c	51	b
2	c	52	b
3	d	53	a
4	a	54	a
5	d	55	b
6	d	56	a
7	d	57	c
8	a	58	d
9	d	59	a,b,c
10	c	60	c
11	a	61	c
12	b	62	b
13	c	63	d
14	c	64	c
15	b	65	c
16	c	66	c
17	b	67	d
18	b	68	a
19	c	69	c
20	c	70	d
21	a	71	c
22	c	72	c
23	d	73	c
24	c	74	c
25	b	75	b
26	a	76	a
27	b	77	a
28	c	78	c
29	b	79	c
30	c	80	d
31	b	81	a
32	b	82	a
33	d	83	d
34	a	84	c
35	a	85	b
36	a	86	a
37	c	87	c
38	b	88	b
39	c	89	c
40	a	90	c
41	c	91	b
42	c	92	d
43	c	93	c
44	a-d	94	a
45	b	95	a
46	c	96	d
47	d	97	c
48	d	98	c
49	c	99	a
50	b	100	d

Series (B)			
Question No.	Correct Response	Question No.	Correct Response
1	d	51	b
2	c	52	b
3	c	53	a
4	a	54	a
5	d	55	b
6	d	56	a
7	d	57	c
8	c	58	c
9	d	59	a,b,c
10	a	60	d
11	a	61	c
12	b	62	b
13	c	63	d
14	c	64	c
15	b	65	c
16	c	66	c
17	b	67	d
18	c	68	d
19	c	69	c
20	b	70	a
21	a	71	c
22	c	72	c
23	d	73	c
24	c	74	c
25	b	75	b
26	a	76	a
27	b	77	a
28	c	78	d
29	b	79	c
30	c	80	c
31	b	81	a
32	b	82	a
33	d	83	d
34	a	84	c
35	a	85	b
36	a	86	a
37	c	87	c
38	a	88	c
39	c	89	c
40	b	90	b
41	c	91	b
42	c	92	d
43	c	93	c
44	a-d	94	a
45	b	95	a
46	c	96	d
47	d	97	c
48	b	98	d
49	c	99	a
50	d	100	c

Pro-forma for Inviting Objections				
Name of the Candidate				
Roll No.				
Registration No.				
Question Booklet Series				
Sl. No.	Question No.	Provisional Answer (issued by Patna High Court)	Answer suggested by the Candidate	Reference/Source on the basis of which objection(s) has been raised by the Candidate (Name of the Standard Text Book, Author(s), Publication, Year of Publication, Page No., Para No.)
1				
2				
3				
4				
5				

**Enclosures –**

1. Photocopy of Admit Card of the Candidate having signature of the invigilator.
2. Photocopy of Demand Draft of ₹..... (in words rupees ..... bearing D.D. No. .... dated ....., issuing Bank & Branch ....., payable at **Patna** (@₹ 50/- for each question against which objection has been raised by the candidate).
3. Photocopy of the Receipt of Registered/Speed Post (No.....) through which Original Demand Draft is being sent to Patna High Court as per the notice.
4. Copy of the authentic reference/source material for each question against which objection has been raised by the candidate.

Date :

Place :

Signature of the Candidate